



मध्य प्रदेश MADHYA PRADESH

Form 26  
(See rule 4A)



BN 846340



**AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR BYE-ELECTION TO COUNCIL OF STATES FROM MADHYA PRADESH**

**PART A**

I Kavita Patidar, Daughter of Late Shri Bherulal Patidar, Aged 47 years, resident of 1464, Anand Nagar, Gawli Palasiya, Tehsil – Dr. Ambedkar Nagar (Mhow) District – Indore (M.P.), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janta Party
- (2) My name is enrolled in 209, Dr. Ambedkar Nagar Mhow Assembly Constituency, Indore Madhya Pradesh (Name of the Constituency and the state), at Serial No. 1186 in Part No. 166
- (3) My contact telephone number(s) is/are +91-9425059950 and my e-mail id is: kavipiya123@gmail.com and my social media account(s) are:-

*Kavita*

147  
100L  
30/5/2022

KAPIL K. HUSE

STAMP VENDOR

10, Kumbharpura, Opp. Old Vidhan Sabha  
GHOPAL Mob. : 9425027020

महिला पालिका श्री. जलेश्वर पालिका  
म. 1464, आंध्र प्रदेश, रायली पालिका  
नं. 25, जिला सुंदर

श्रीमान

निवासी आंध्र, गोपाल

एत मोहन सिंह खुरा  
आ. 3336 56229185  
M



Handwritten signature or mark.



- (i) Facebook:- Kavita Patidar  
(ii) Twitter :- KavitaPatidar\_  
(iii) Instagram:- kavitapatidarbjp

**(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:**

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees) for the last five Financial Years completed (as on 31 <sup>st</sup> March)
1.	Self	ANUPP0628G	2021-22	(i) Rs. 2,54,550/-
			2020-21	(ii) Rs. 2,69,220/-
			2019-20	(iii) Rs. 3,07,674/-
			2018-19	(iv) Rs. 3,41,281/-
			2017-18	(v) Rs. 2,49,995/-
2.	Spouse (Seperated in 2003 and no marital relation since then)	N.A.	N.A.	N.A.
3.	Dependent 1	N.A.	N.A.	N.A.
4.	Dependent 2	N.A.	N.A.	N.A.

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

**(5) Pending criminal cases**

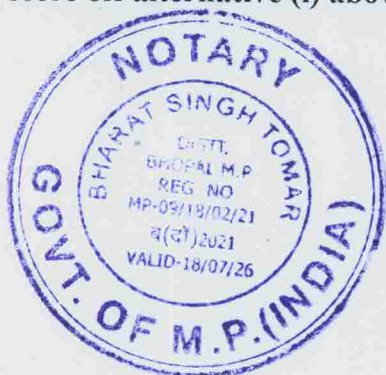
(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

**Table**



*Kavita*

(a)	FIR No. with name and address of Police Station concerned	NOT APPLICABLE
(b)	Case No. with Name of the Court	NOT APPLICABLE
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section e.g. Section.....of IPC, etc.).	NOT APPLICABLE
(d)	Brief description of offence	NOT APPLICABLE
(e)	Whether charges have been framed (mention YES or NO)	NOT APPLICABLE
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE
(g)	Whether any Appeal / Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE

**(6) Cases of conviction**

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

**OR**

(ii) I have been convicted for the offences mentioned below:

(If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

**Table**

(a)	Case No.	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE
(c)	Sections of Acts / Codes involved	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE



*Kavita*



(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

**Note:**

1. Details should be entered clearly and legibly in **BOLD** letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

**A. Details of movable assets :**

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

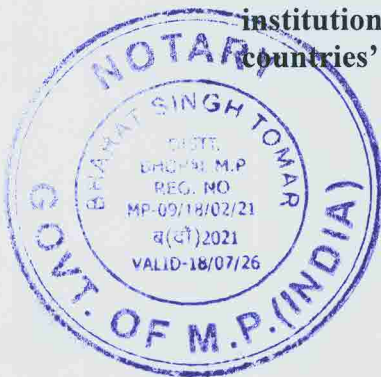
Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

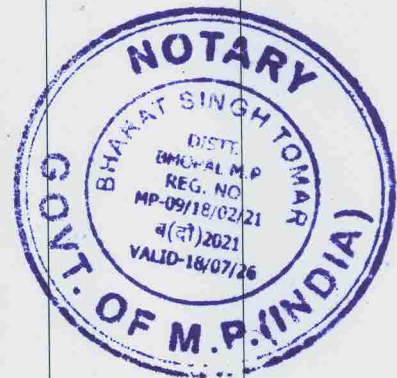
Note: 6. Details should include the interest in or ownership of offshore assets.

**Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';**



*Kavita*

S. No.	Description	Self	Spouse (Seperated in 2003 and no marital relation since then)	Dependent-1 (Ku. Pranjal Patidar)	Dependent-2
(i)	Cash in hand	Rs. 40,000/-	N.A.	N.A.	N.A.
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	<p>(1) Central Bank of India – Gawli Palasia, Indore A/c No. - 3715438113 Amount- Rs. 7,298/-</p> <p>(2) State Bank of India –Town Hall, Mhow A/c No. - 63006348307 Amount- Rs. 66,142/-</p> <p>(3) Indore Paraspar Sahakari Bank Limited –, Indore A/c No. - 1005005471172 Amount- Rs. 9,280/-</p> <p>(4) Patidar Prathmik Sahakari Sakh Sanstha Maryadit Harsola, Mhow, A/c No. – 181VI Amount- Rs. 799/-</p>	N.A.	N.A.	N.A.
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	Indore Paraspar Sahakari Bank Limited –, Indore Shares – 25, Value Rs. 100/- Total value per share Rs. 2500/-	N.A.	N.A.	N.A.



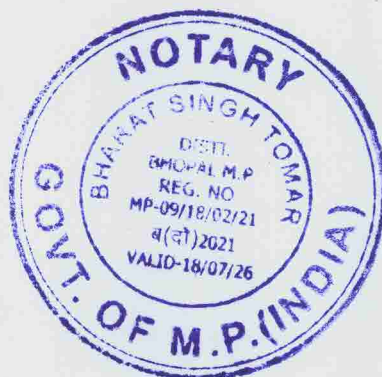
*Kavita*



(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL			
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	N.A.	N.A.	N.A.
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount )	NIL	N.A.	Honda Activa MP09UW1662 Value -70,000/-	N.A.
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Jewels-50 Grams Value – Rs. 2,20,000/-  Silver – 1 Kg Value – Rs. 40,000/-	N.A.	N.A.	N.A.
(viii)	Any other assets such as value of claims/interest	NIL	N.A.	N.A.	N.A.
(ix)	<b>Gross Total value</b>	Rs. 3,46,019/-	N.A.	Rs. 70,000/-	N.A.

#### **B. Details of Immovable assets:**

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated



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Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

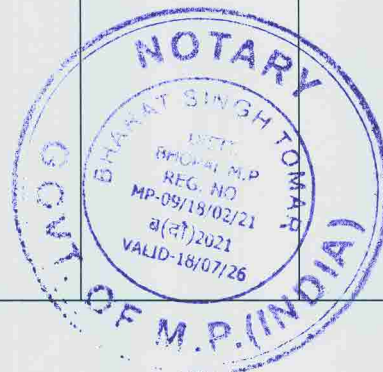
S. No	Description	Self	Spouse (Separated in 2003 and no marital relation since then)	Dependent-1	Dependent-2
(i)	<b><u>Agricultural Land</u></b> Location(s) Survey number(s)	Survey No., 802/14, Village-Gawli Palasiya, Tehsil Mhow, District- Indore (Madhya Pradesh)	N.A.	N.A.	N.A.
	Area (total measurement in acres)	.012 Hectare	N.A.	N.A.	N.A.
	Whether inherited property (Yes or No)	No	N.A.	N.A.	N.A.
	Date of purchase in case of self - acquired property	22.01.2020	N.A.	N.A.	N.A.
	Cost of Land (in case of purchase) at the time of purchase	Rs. 4,61,000/-	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	Rs. 1,00,000/-	N.A.	N.A.	N.A.
	Approximate Current market value	Rs. 6,00,000/-	N.A.	N.A.	N.A.
(ii)	<b><u>Non-Agricultural Land</u></b> Location(s) Survey number(s)	NIL	N.A.	N.A.	N.A.
	Area (total measurement in sq. ft.)	NIL	N.A.	N.A.	N.A.
	Whether inherited property (Yes or No)	NIL	N.A.	N.A.	N.A.
	Date of purchase in case of self - acquired property	NIL	N.A.	N.A.	N.A.



*Kavita*



	Cost of Land (in case of purchase) at the time of purchase	NIL	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	NIL	N.A.	N.A.	N.A.
	Approximate current market value	NIL	N.A.	N.A.	N.A.
(iii)	<b><u>Commercial Buildings</u></b> (including apartments) -Location(s) -Survey number(s)	NIL	N.A.	N.A.	N.A.
	Area (total measurement in sq. ft.)	NIL	N.A.	N.A.	N.A.
	Built-up Area (total measurement in sq.ft.)	NIL	N.A.	N.A.	N.A.
	Whether inherited property (Yes or No)	NIL	N.A.	N.A.	N.A.
	Date of purchase in case of self - acquired property	NIL	N.A.	N.A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	NIL	N.A.	N.A.	N.A.
	Any Investment on the property by way of development, construction etc.	NIL	N.A.	N.A.	N.A.
	Approximate current market value	NIL	N.A.	N.A.	N.A.
(iv)	<b><u>Residential Buildings</u></b> (including apartments): -Location (s) -Survey number(s)	1. House No. 101, Block-A, Gayatri Kunj Apartment, Suervy No. 326/1, Village-Tejpur, Gadbadi, .B.Road, Indore  2. Building on survey no. 917/3/2, Village – Gawli Palasiya, Tehsil	N.A.	N.A.	N.A.



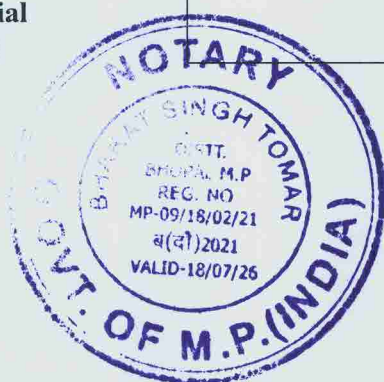
*Kavita*

		Mhow, Indore			
	Area (Total measurement in sq. ft)	1) 1235 Sq. Ft. 2) 429.4 Sq. Ft	N.A.	N.A.	N.A.
	Built up Area (Total measurement in sq. ft.)	1) 1235 Sq. Ft. 2) 429.4 Sq. Ft	N.A.	N.A.	N.A.
	Whether inherited property (Yes or No)	NIL	N.A.	N.A.	N.A.
	Date of purchase in case of self – acquired property	1) 28.06.2011 2) 11.07.2019 (Gift from Mother)	N.A.	N.A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	1) 16,10,000/- 2) 7,41,000/- (Market Value at the time of Gift)	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	NIL	N.A.	N.A.	N.A.
	Approximate current market value	1) 32,00,000/- 2) 8,50,000/-	N.A.	N.A.	N.A.
(v)	Others (such as interest in property)	NIL	N.A.	N.A.	N.A.
(vi)	Total of current market value of (i) to (v) above	Rs. 46,50,000/-	N.A.	N.A.	N.A.

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s)	NIL	N.A.	N.A.	N.A.

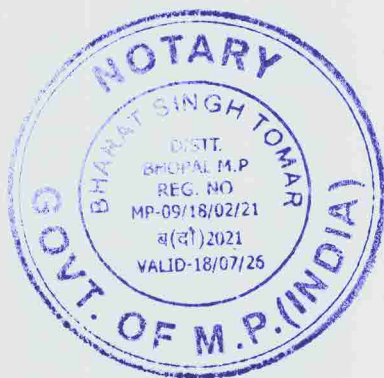


*Kavita*



Name of Bank or Financial Institution, Amount outstanding, Nature of loan				
<b>Loan or dues to any other individuals/ entity other than mentioned above.</b>  Name(s), Amount outstanding, nature of loan	NIL	N.A.	N.A.	N.A.
<b>Any other liability</b>	NIL	N.A.	N.A.	N.A.
<b>Grand total of liabilities</b>	NIL	N.A.	N.A.	N.A.

*Kavita*







(viii)	Grand total of all Government dues	NIL	N.A.	N.A.	N.A.
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	N.A.	N.A.	N.A.

**(9) Details of profession or occupation:**

- (a) Self :- Social service  
(b) Spouse :- N.A.

**(9A) Details of source(s) of income:**

- (a) Self : Rent from house and Honorarium (District Panchayat Indore)  
(b) Spouse: N.A.  
(c) Source of income, if any, of dependents, .....N.A.....

**(9B) Contracts with appropriate Government and any public company or companies**

- (a) details of contracts entered by the candidate..... N.A .....  
(b) details of contracts entered into by spouse ..... N.A .....  
(c) details of contracts entered into by dependents ..... N.A .....  
(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest ..... N.A .....  
(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners ..... N.A .....  
(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share ..... N.A .....

**(10) My educational qualification is as under:**

**Bachelor of Science in 1996 from Devi Ahilya University, Indore**  
**Bachelor of Law in 2001 from Devi Ahilya University, Indore**  
**Master of Arts in 2005 from Devi Ahilya University, Indore**

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



*Kavita*

**PART - B**  
**ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:**

1.	Name of the candidate		Kavita Patidar, D/o Late Shri Bherulal Patidar		
2.	Full postal address		1464, Anand Nagar, Gawli Palasiya, Tehsil – Dr. Ambedkar Nagar (Mhow) District – Indore (M.P.)		
3.	Number and name of the constituency and State		209, Dr. Ambedkar Nagar Mhow Assembly Constituency, Indore Madhya Pradesh		
4.	Name of the political party which set up the candidate (otherwise write 'Independent')		Bharatiya Janata Party		
5.	Total number of pending criminal cases		NOT APPLICABLE		
6.	Total Number of cases in which convicted		NOT APPLICABLE		
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown	
	(a) Candidate	ANUPP0628G	2021-22	Rs. 2,54,550/-	
	(b) Spouse	N.A.	NOT APPLICABLE	NOT APPLICABLE	
	(c) Dependent No.1	N.A.	NOT APPLICABLE	NOT APPLICABLE	
	(d) Dependent No.2	N.A.	NOT APPLICABLE	NOT APPLICABLE	
8.	<b>Details of Assets and Liabilities (including offshore assets) in rupees</b>				
	Description	Candidate	Spouse	Dependent-1 (pranjal patidar)	Dependent-2
A.	<b>Moveable Assets (Total value)</b>	Rs.3,46,019/-	N.A.	Rs. 70,000/-	N.A.
B.	<b>Immovable Assets</b>				
I	Purchase Price of self-acquired immovable property	Rs. 28,12,000/-	N.A.	N.A.	N.A.
II	Development/const ruction cost of immovable property after purchase (if applicable)	Rs. 1,00,000/-	N.A.	N.A.	N.A.
III	Approximate Current Market Price	Rs. 46,50,000/-	N.A.	N.A.	N.A.
	(a) Self-acquired assets (Total Value)	Rs. 46,50,000/-			
	Inherited assets (Total Value)	NIL			
9.	<b>Liabilities</b>	NIL	N.A.	N.A.	N.A.
	(i) Government dues (Total)	NIL	N.A.	N.A.	N.A.



*Kavita*



	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	N.A.	N.A.	N.A.
10.		<b>Liabilities that are under dispute</b>				
	(i)	Government dues (Total)	NIL	N.A.	N.A.	N.A.
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	N.A.	N.A.	N.A.
11.		<b>Highest educational qualification:</b>  <b>Bachelor of Science in 1996 from Devi Ahilya University, Indore</b> <b>Bachelor of Law in 2001 from Devi Ahilya University, Indore</b> <b>Master of Arts in 2005 from Devi Ahilya University, Indore</b>  (Give details of highest School /University education mentioning the full form of the certificate/ diploma degree course, name of the School /College/ University and the year in which the course was completed.)				

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal on 31.05.2022 .

*Kavita*  
DEPONENT

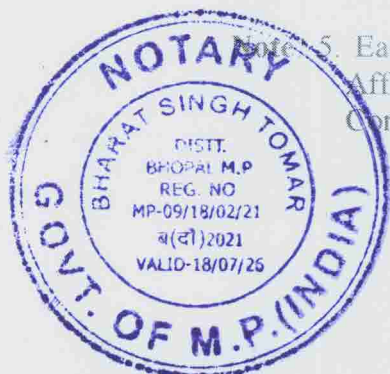
**Note:** 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

**Note:** 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

**Note:** 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

**Note:** 4. The affidavit should be either typed or written legibly and neatly.

**Note:** 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.



## Additional affidavit to be submitted by candidates

### Election to Council of States, from Madhya Pradesh.

I, **Kavita Patidar**, Daughter of Late **Shri Bherulal Patidar**, Aged 44 years, resident of **1464, Anand Nagar, Gawli Palasiya, Tehsil – Dr. Ambedkar Nagar (Mhow) District – Indore (M.P.)**, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

1. I have been allotted following govt. accommodation :-

a. House No. E-7, Radio Colony, Indore (Madhya Pradesh)

during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 15.05.2022.

2. "No dues certificates" form the agencies concerned are attached hereto.

### VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on 31.05.2022

*Kavita*  
DEPONENT



### IDENTIFIED BY

NAME *Adv. Mehul Bheradwaj*  
ADDRESS *F7 I Co 24 9 Anand Colony*  
SIGNATURE *Mehul Bheradwaj*

**SWORN BEFORE ME THE  
WITHIN NAMED  
*Bharat Singh Tomar*  
31/5/22  
BHARAT SINGH TOMAR  
NOTARY & ADVOCATE  
BHOPAL M.P. INDIA**